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LEGISLATIVE SUPPLEMENT

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PART I

HARYANA GOVERNMENT

LAW AND LEGISLATIVE DEPARTMENT

Notification

The 18th October, 2018

No. Leg.35/2018.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 2nd October, 2018 and is hereby published for general information:-

HARYANA ACT NO. 30 OF 2018

THE PUNJAB LAND IMPROVEMENT SCHEMES (HARYANA AMENDMENT)
ACT, 2018

AN

ACT

*further to amend the Punjab Land Improvement Schemes Act, 1963
in its application to the State of Haryana.*

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

1. This Act may be called the Punjab Land Improvement Schemes (Haryana Amendment) Act, 2018. Short title.
2. After section 15 of the Punjab Land Improvement Schemes Act, 1963, the following sections shall be inserted, namely:- Insertion of sections 15A and 15B in Punjab Act 23 of 1963.

“15A. Laying of underground pipeline or repair or renovation of existing underground pipeline.- (1) Where the State Government or a farmer or a group of farmers intend to lay an underground pipeline or repair or renovation of existing pipeline through the holding of any other land owner for the purpose of irrigation on its, his or their holdings and the matter is not settled by mutual agreement, then the District Level Committee may, by order, allow the State Government or the farmer or the group of farmers, as the case may be, to lay pipeline or repair or renovation of existing pipeline, at least three feet beneath the surface of the land along the demarcated line on payment of compensation arising out of damage to crop or any structure of the land owner. The amount of compensation to be paid to the land holder through whose land the pipeline is to be laid or repaired or renovated shall be as per assessment of damage determined by the District Level Committee and its decision shall be binding upon all the parties. The pipeline shall be used for irrigation and the right of land owners in the event of change of land use for non-agriculture purposes shall not be compromised.

(2) The State Government or the farmer or the group of farmers, as the case may be, shall submit a written application to the District Level Committee mentioning the land and its owner's details through which the pipeline shall be laid or repaired or renovated and line demarcated for such work alongwith the damage as shall be caused to the crop or any structure in way of demarcated line.

(3) The State Government or the farmer or the group of farmers, as the case may be, permitted to avail any of the facilities referred to in sub-section (1) shall not, by virtue of the said facility, acquire any other right in the holding through which such facility is granted.

(4) The State Government or the farmer or the group of farmers, as the case may be, to whom such facility is granted, shall also restore the land to the satisfaction of the land holder after laying, repair or renovation of underground pipeline.

15B. Constitution of District Level Committee.- (1) There shall be constituted a Committee to be called the District Level Committee in every district for granting compensation to the landowner, consisting of the following, namely:-

- | | | |
|-------|--|------------------|
| (i) | Deputy Commissioner | Chairman |
| (ii) | Divisional Soil Conservation Officer | Member-Secretary |
| (iii) | District Revenue Officer | Member |
| (iv) | Executive Engineer, Public Works
Department (Buildings and Roads) | Member |
| (v) | Divisional Forest Officer | Member |

(2) The Member-Secretary shall convene the meeting of the District Level Committee on receipt of application to lay underground pipeline or repair or renovation of existing pipeline.

(3) Four members including the Chairman and the Member-Secretary shall form the quorum for a meeting of the District Level Committee.

(4) All questions before the District Level Committee shall be decided according to the opinion of the majority of the members present and voting. In the case of equality of votes, the Chairman shall have a second or casting vote."

KULDIP JAIN,
SECRETARY TO GOVERNMENT HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.